

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 13**

**IA 479/2024 In C.P. (IB)/789(MB)2022**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 09.02.2024**

NAME OF THE PARTIES:      **TATA CAPITAL FINANCIAL SERVICES**  
**LIMITED VS SANTOSHI BARRIER FILM**  
**INDIA PRIVATE LIMITED**

Section 7 of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

**IA No. 479/2024** –

1. Ms. Tanushree Sogani, Advocate a/w Mr. Atishay Jain, Advocate i/b Mr. Kunal Kanungo, Advocate appeared for the Applicant.
2. Registry is directed to issue notice to the Respondent by all available means (i.e. speed post, e-mail etc.) to file reply within two weeks by serving advance copy to the Applicant at least two days before the next date of hearing.
3. List this matter on **01.03.2024** for hearing.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**